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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ C.A. NO. 369/2020 & C.A. NO. 370/2020 in

CO.PET. 704/2014

SH. AMARPREET SINGH OBEROI & ORS. .... Petitioners Through: None.

## versus

M/S A.N. BUILDWELL PVT. LTD. .... Respondent Through: Mr. Gopal Sankaranarayanan, Sr. Adv. with Mr. Aman Nandrajog, Adv. with Mr. Sumeer Sodhi and Mr. Arjun Nanda, Advs. for applicant in CAs.369-70/2020 Mr. Kunal Sharma, Adv. for Official Liquidator

## CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR

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<u>ORDER</u> 15.07.2020

(Video-Conferencing)

**1.** Mr. Gopal Sankaranarayanan, learned Senior Counsel, representing certain security agencies, submits that, as per his information, transfer of the assets of the company in liquidation has to take place today.

2. Mr. Kunal Sharma, learned counsel appearing for the Official Liquidator, submits that though transfer of the assets of the company has to take place, it would not take place today.

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**3.** Accordingly, renotify these applications on  $16^{\text{th}}$  July, 2020.

C. HARI SHANKAR, J.

**JULY 15, 2020** *dsn* 

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